

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.405
IA/904/ND/2024 IN IB/285/ND/2023

IN THE MATTER OF:

Bank Of Maharashtra	...	Applicant
Versus		
Deepak Sharma	...	Respondent

Under Section 95(1) (IBC)

Order delivered on 12.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. Raman Tomar, Adv.
For the RP	: Ms. Aditi Sharma, Mr. Anil Kumar, Adv.
For the PG	: Mr. Abhishek Anand, Ms. Shankari Mishra, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the Resolution Professional along with Mr. Anil Kumar, Resolution Professional are present through video-conferencing. Learned Counsel for the Personal Guarantor is present physically and seeks some time to file reply. As a last and final chance, ten days' time is granted to the respondent to file reply, with a copy in advance to the other sides. Let this matter be posted to 09.08.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)